

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 252 of 1991

DATE OF JUDGMENT: 26th March, 1993

BETWEEN:

Mr. M.Yadaiah, S/o Yellaiah .. Applicant

AND

The General Manager,  
Ordnance Factory Project,  
Yeddumailaram,  
Ministry of Defence,  
Government of India,  
District Medak, A.P. .. Respondent

COUNSEL FOR THE APPLICANT: Mr. Y.Suryanarayana, Advocate

COUNSEL FOR THE RESPONDENT: Mr. N.V.Ramana, Addl.CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri R.Balasubramanian, Member (Admn.)

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Various extents of lands in Yeddumailaram, Kaisaram and Cheryala Villages were acquired for Ordnance Factory Project in Medak District. At the RECCEE Board meeting held on 20.5.1982 at BMP Project Site in Yeddumailaram village, Sangareddy Taluk, Medak District, it was suggested that in accordance with the State Government policies, it is necessary that employment opportunities should be provided and, therefore, priority should be given for employment of one member each of 672 patta holders. The Presiding Officer on behalf of the respondents stated that the above request of the Collector would be borne in mind and action in accordance with the Central Government instructions will be taken. In pursuance of the said understanding, the District Collector, Medak District sent a list of 491 patta holders with their dependents. It is stated for the respondents that 360 were provided with the jobs.

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2. The case of the applicant is that even though he was interviewed and selected, he was not provided with a job. The case of the respondents is that the patta is in the name of Mr. Pochaiah and he made a request that his son Mr. Ramulu should be provided with a job and if the respondents intend to provide more than one job in regard to the same patta, he has no objection if a job is given to the applicant herein and that matter is still under consideration.

3. The respondents are directed to take a decision in regard to the same within three months from today and if preference is going to be given to the applicant to offer a job, they are free to do the same in view of the understanding at the meeting held on 20.5.1982.

4. The OA is accordingly ordered. There is no order as to costs.

(Dictated in the open Court).

*V.N.Rao*  
(V.NEELADRI RAO)  
Vice Chairman

*R.Balasubramanian*  
(R.BALASUBRAMANIAN)  
Member (Admn.)

Dated: 26th March, 1993.

*S.S. Deo*  
Deputy Registrar

To

1. The General Manager, Ordnance Factory Project, Yeddumailaram, Min.of Defence, Govt.of India, Medak Dist.
2. One copy to Mr. Y.Suryanarayana, Advocate, CAT.Hyd.
3. One copy to Mr. N.V.Ramana, Addl.CGSC.CAT.Hyd.
4. vsn One spare copy.

pvm

*13/3/93*  
21-3-93

TYPED BY 3 COMPARED BY  
CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN :  
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER(JUDL)

DATED: 26-3 -1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 25291

T.A.No.

(W.P.No)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions  
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

